IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(CAA)-233/ND/2017

In the matter of:

Aradhana Plaza (P) Limited

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Suhita Mukhopadhyay, PCS

For the Respondent/Corporate Debtor: -

For the Intervener

: Mr. Manish Raj, Company Prosecutor Ms. Lakshmi Gurung, Standing Counsel, Income tax Department.

Mr. Amish Tandon, Advocate for O.L

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions given by this Tribunal on 13.11.2017, Paper publications has been duly effected on 26.12.2017 in both English and Hindi, in the 'Business Standard' & Jansatta. It is also represented by the Ld. Counsel for the petitioner that RD/ROC including the Income tax Department in relation to the Companies involved in the Scheme has been duly served. In addition, in view of the Transferee Company being non-Banking Company, Ld. Counsel for the petitioner



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represents that notice has been duly taken to the RBI and subsequent to the notice, RBI has raised queries which were explained by the Petitioner – Transferee Company. Let the Petitioner file the queries raised by RBI and reply given on or before the next date of hearing.

In relation to RD/ROC, it is represented by the Ld. Company Prosecutor that their observations/report have been duly filed on 08.1.2018. Ld. Counsel for the O.L. is also present and it is represented that OL has also filed its report. However, the same is not available on record of this Tribunal.

The Bench Officer is directed to check for the report of the R.D. as well as that of O.L. and place on the record of this Tribunal.

In the meanwhile, Income tax Department will file its representation, if any, in relation to the Scheme. The petitioner is also directed to furnish a copy of the Petition along with Annexures to Ms. Lakshmi Gurung, Standing Counsel, appearing before this Tribunal for Income tax matters.

Call the matter on 01.2.2018.

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(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 15.1.2018